

State vs. Ajay Goyal
FIR No. 470/20
PS Shakarpur
U/s 279/304A IPC

18.01.2021

Present:- Ld. substitute APP for the State.
Sh. F.C. Rajput, Id. Counsel for the applicant.

The Naib court has informed that as per the IO, the chargesheet has been submitted for scrutiny and shall be filed within 3-4 days.

Relist on 23.01.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

State vs. Raju Singh
e.FIR No. 2420/19
PS Shakarpur
379/411 IPC

18.01.2021

Present:- Ld. substitute APP for the State.
Sh. S.P. Singh, Id. Counsel for the applicant.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Raju Singh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 19.08.2020. He has further submitted that accused has been falsely implicated in the present case and recovery shown from the accused, if any, is planted upon him. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

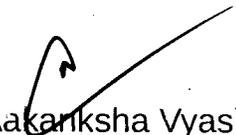
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 19.08.2020. Further, case property in the present case has already been recovered. As per the reply of IO, charge-sheet has already been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

FIR No. 601/20
PS PIA
State vs. Vikram Singh
U/s 379 IPC

18.01.2021

Present:- Ld. substitute APP for the State.
Ms. Sakshi Sharma, Id. Counsel for the accused

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Vikram Singh @ Vicky.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 11.12.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and recovery shown from the accused, if any, is planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. As per reply of IO, accused is a habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 11.12.2020. Case property in the present case has already been recovered. Further, as per reply of IO, chargesheet has been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

State vs. Azhar & Ors.
FIR No. 560/2020
PS Krishna Nagar
U/s 356/379/411/34 IPC

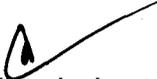
18.01.2021

Present:- Ld. substitute APP for the State.
None for applicant.

I have perused the application. I have also perused the
reply of IO.

As per reply of IO, no article from the personal search of
the accused was seized. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the
applicant on his email ID and the same be uploaded on the Delhi
District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

FIR No. ED-PIA- 000521/20
PS PIA
State vs. Unknown
U/s 379 IPC

18.01.2021

Present:- Ld. substitute APP for the State.
None for applicant.

The present application for release of mobile phone MOTO G-5 Black and Gray colour on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Inder Kumar , wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner.**

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

State vs. Ratan Kumar @ Kanahiya
FIR No. 763/20
PS PIA
U/s 763/2020 IPC

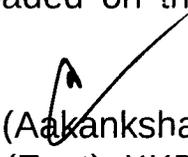
18.01.2021

Present:- Ld. substitute APP for the State.
None for applicant.

I have perused the application. I have also perused the reply of IO.

As per reply of IO, no article from the personal search of the accused was seized. Hence, the present application is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

e.FIR No. SHD-KN-000191/20
PS Krishna Nagar
State vs. Unknown
U/s 379 IPC

18.01.2021

Present:- Ld. substitute APP for the State.
Mohd. Dilshad, Id. Counsel for the applicant.

The present application for release of two mobile phones i.e. VIVO Y-93 3/64 and VIVO V-15 Ruby Red on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek Bana, wherein it is submitted that there is no objection for the release of the mobile phone VIVO colour Blue IMEI No. 865203040435319, 865203040435301 to the **rightful owner**.

In these circumstances the aforesaid mobile phone i.e. **VIVO colour Blue IMEI No. 865203040435319, 865203040435301** be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Ankanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

State vs. Sonu Gupta
FIR No. 14/21
PS PIA
U/s 186/332/353 IPC

18.01.2021

Present:- Ld. substitute APP for the State.

Sh. H.V. Singh, Id. Counsel for the applicant/accused.

I have perused the application. I have also perused the reply of the IO.

The Id. Counsel for the accused submitted that the accused has been falsely implicated in the present case. The Id. Counsel further submitted that accused has clean antecedents and he is shouldering the responsibility of his wife and four minor children. Further, investigation has been completed and the accused is ready to furnish sound surety.

Ld. APP for the State opposed the application stating that the allegations are serious in nature. Further, final opinion on the nature of injury suffered by the complainant is yet to be obtained. Further, accused can commit similar offence in future.

I have carefully considered the submissions made before me. Case property has already been recovered. Further accused is in JC since 12.01.2021. As per reply of IO, the accused has no previous criminal involvement. Accused is also not required for custodial interrogation. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021

FIR No. 23/2021
PS Shakarpur
State vs. Ghanshyam
U/s 419/420/511/34 IPC
18.01.2021

Present:- Ld. substitute APP for the State.
Sh. Kapil Kumar, Ld. Counsel for the accused.
IO in person.
Complainant in person.
I have perused the application. I have also perused the reply of the IO.

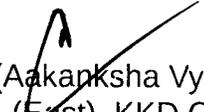
Ld. counsel for the accused submitted that accused has been falsely implicated in the present case. Further, there was a monetary dispute between the complainant and co-accused Anil and the complainant owed Rs. 40000/- to the co-accused Anil but when the co-accused Anil demanded his money back from the complainant, the complainant falsely implicated the accused and co-accused Anil. The Ld. Counsel submitted that the present accused has no role in the present case except that he being the friend of co-accused Anil, he had accompanied co-accused Anil to meet the complainant. Further, accused is not a previous convict and he is shouldering the responsibility of his family. Furthermore, investigation has been completed. Lastly, the counsel submitted that matter has been settled between the complainant and co-accused Anil and copy of the settlement deed was filed by the Ld. Counsel for perusal.

Ld. APP for the State opposed the application stating that the allegations are serious in nature and investigation is at initial stage.

I have carefully considered the submissions made. On specific query, IO submitted that accused has no previous criminal involvement and his custodial interrogation is also not required. Further, on query complainant submitted that matter has been settled and he has no objection to the bail of the accused. Keeping in view the nature of the allegations, the submissions made before me by the IO and the complainant and the fact that the accused is not a previous offender, the accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.
4. The accused will not threaten the complainant.
5. He will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/18.01.2021